

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 31 OF 2019 & IA No. 1429 OF 2019**

**Dated: 26th September, 2019**

**Present:** Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
  
Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)

**In the matter of:**

**BSES Rajdhani Power Limited** .... **Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission** .... **Respondent(s)**

Counsel for the Appellant(s) : Divya Anand

Counsel for the Respondent(s) : Dhananjay Baijal for R-1

**ORDER**

**IA No. 1429 of 2019**

*(Application for condonation of delay in filing reply)*

For the reasons set out in the application, delay of 19 days in filing the reply is condoned.

Application is disposed of.

**APPEAL NO. 31 OF 2019**

Rejoinder shall be filed by next date of the hearing.

List the matter on **10.12.2019.**

**Ravindra Kumar Verma  
Technical Member(electricity)**

**Justice Manjula Chellur  
Chairperson**

